



THE HIGH COURT OF KERALA

Ernakulam-682031

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Dated: 25.05.2020

DI-3/28738/2020

OFFICIAL MEMORANDUM

Sub: Production of accused in the Magistrate Courts – Risk arising out of covid-19 pandemic- Usage of electronic video linkage for production- Reg.

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Incidents have been reported from several parts of the State wherein the accused produced before the Magistrates later turned out to be covid-19 positive. Following this, the Magistrates concerned were forced to go in quarantine. In view of the spread of the pandemic, the Magistrates and the court staff are becoming more and more vulnerable to the disease. In the circumstances, the High Court has directed the State Police Chief to direct the police personnel to produce the accused before the Magistrates through electronic video linkage facility, even where the production is for the first time.

Therefore it is directed that the Magistrates and Special Judges, before whom accused are produced after arrest either under a warrant or not, may allow production of the accused through electronic linkage or appropriate Electronic medium using Desktop/Laptop/Mobile or any such electronic linkage as may be available. The District Judges and Chief Judicial Magistrates shall communicate the directions to all the Magistrates and Special Judges accordingly and give necessary guidance and assistance to them in the matter.

LNIN

(By Order)

P.G. Ajithkumar

Registrar (Subordinate Judiciary)